

(9)

Central Administrative Tribunal  
Principal Bench

O.A.No.708/97

Hon'ble Shri A.V.Haridasan, Vice-Chairman  
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 24th day of November, 1998

Mr. M.A.Krishnan  
Accounts Officer  
ALTTC, Department of Communication  
Ghaziabad. ... Applicant

(By Shri Naresh Kaushik, Advocate)

Vs.

1. Union of India through  
its Secretary  
Ministry of Communication  
Sanchar Bhawan  
New Delhi.
2. Member (Finance)  
Telecommunication  
Sanchar Bhawan  
New Delhi.
3. Chief General Manager  
ALTTC, Department of Communication  
New Raj Nagar  
Ghaziabad. ... Respondents

(By Mrs. P.K.Gupta, Advocate)

O R D E R (Oral)

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

This application is directed against the order dated 11.2.1992 by which the applicant was placed under suspension as an investigation into offences alleged to have been committed by him was in progress. The applicant has sought the following reliefs:

"to quash the impugned order of suspension dated 11.2.1992 and direct the respondents to reinstate the applicant with all consequential benefits and direct the respondents to release the arrears of subsistence allowance along with penal interest of 18% per annum."

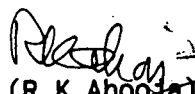
(10)

2. The respondents seek to justify the impugned order, but have in the reply statement indicated that the arrears of subsistence allowance be disbursed to the applicant on his furnishing a non-employment certificate as required by Rules.

3. When the application is taken up for final hearing today, the learned counsel for the applicant states that as the respondents have agreed to disburse the arrears of subsistence allowance after production of non-employment certificate, the applicant wishes to withdraw the application with liberty to seek appropriate relief if the applicant feels aggrieved by any further orders of the respondents and seeks permission to do so. The learned counsel for the respondents agreed that permission may be granted.

4. In the light of what is stated above giving liberty to the applicant to seek appropriate relief if he is aggrieved by any further action of the respondents the application is dismissed as withdrawn with no orders as to costs.

  
(A.V. HARIDASAN)  
Vice-Chairman

  
(R.K. Ahooja)  
Member(A)

/rao/